THE MINISTER OF HOME AFF-AIRS (SHRI BUTA SINGH): (a) Government have seen the news ifem.

(b) Government have not invited the President of the Gorkha National Liberation Front for talks in New Delhi.

Mass murders of Scheduled Castes people

2222. SHRI SANTOSH KUMAR SAHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of incidents of mass murders of scheduled castes in the country during the last three years with details of men, women, children, State-wise;

(b) the number of culprits arrested and the action taken against them; and

(c) the measures taken by Government to stop such murders?

THE MIN \pm STATE OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD): (a) to (c) The information is being collected and will be laid on the Table of the House.

Administrative Tribunals' jurisdiction for cases of ICAR/CSIR/ICMR etc.

2223. SHRIMATI RENUKA CHOW-DHURY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a large number of court cases of Indian Council of Agricultural Research (ICAR)/Council of Scientific and Industrial Research (CSIR)/Indian Council of Medical Research (ICMR) etc. are pending throughout the country leading to frustration for the scientists; and

(b) whether Government would honour their commitments by making available facilities of speedy justice for ICAR, ICMR, CSIR, etc. by extending Administrative Tribunals' jurisdiction through notification?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES PENSIONS AND BIREN SINGH ENGTI): (SHR₁ (a) and (b) The information regarding the number of cases filed in the various courts by the employees of the ICAR, the CSIR and the ICMR and other scientific organisations in the country is not readily available as there is no centralised agency to maintain such statistics.

Tht Administrative Tribunals Act, 1985 provides for the extension of the jurisdiction of the Central Administrative Tribunal over the employees of organisations like the ICAR, the ICMR and the CSIR by issue of a notification by the Central Government. A notification to that effect will be issued as soon as the Central Administrative Tribunal which was established only recently is ready to take on the additional work.

Accommodation in President's Estate Clinic Creche in North Avenue

2224. DR. G. VIJAYA MOHAN REDDY: Will the PRIME MINISTER be pleased to refer to Unstarred Question No. 1843 given in the Rajya Sabha on the 13th March, 1986 and state:

(a) whether it is a fact that the Creche authorities al President's Estate Clinic, North Avenue, New Delhi are accommodating two children in a cot due to non-availability of accommodation;

(b) what is the capacity of North Avenue Creche and the number of children it can accommodate;

(c) what is the present number of children in this Creche; and

(d) whether Government propose to transfer some of the children from this Creche to other Creches around North Avenue to ease the accommodation pressure?